C.P. No. 213/(MAH)/2017 I.A. No. 43 & 44/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES:

Gurinder Mohan Singh Nindrajog

V/s.

Hover Automotive India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271(e) of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

39 Mr. Choton Shorma, Sr. Adu

Mr. Asigna Gokhole, Adu

Mr. Arneya Gokhole, Adu

Mr. Argad Kochhor, Adu

Mr. Woibhau Surgh, Adu

MR. MANASWI AGRAWAL, Adv. for

maeri.

ORDER

IA 43 & 44 in CP No. 213/271(e)/NCLT/MB/MAH/2017

Counsel for both the sides are present.

On the rejoinder already filed, the Respondent having reported that some new facts have come in the rejoinder, at request, the Respondent side is permitted to file sur-rejoinder with liberty to file additional documents as mentioned in the Order dated 31.07.2017, regarding expenditure as mentioned in the order dated 31.07.2017.

List this matter on 05.03.2018.

Sd/-V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)